

announced in February, 1970 and the introduction of the Monopolies and Restrictive Trade Practices Act are steps taken in that direction.

13.35 hrs.

PAPERS LAID ON THE TABLE

STATEMENT RE. DACOITY IN BUXAR-DELHI EXPRESS TRAIN

THE MINISTER OF RAILWAYS (SHRI T. A. PAI): I beg to lay on the Table a statement regarding dacoity in train No. 55 up Buxar - Delhi Express between pilkhua and Dasna Railway Stations of Northern Railway on the 20th August, 1972. [Placed in Library. See No. LT-3475/72].

NOTIFICATIONS UNDER INDIAN TELEGRAPH ACT

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAGANNATH PAHADIA): On behalf of Shri H. N. Bahuguna, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885 :-

- (1) The Indian Telegraph (Sixth Amendment) Rules, 1972, published in Notification No. G.S.R. 329 (E) in Gazette of India dated the 4th July, 1972
- (2) The Indian Telegraph (Second Amendment) Rules, 1972., published in Notification No. G.S.R. 811 in Gazette of India dated the 1st July, 1972.

[Placed in Library. See No. LT-3476/72].

NOTIFICATION UNDER PERSONAL INJURIES (COMP. INS.) ACT

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI BALGOVINDVERMA): On behalf of Shri R. K. Khadilkar, 41 LSS/72—9

I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 24 of the Personal Injuries (Compensation Insurance) Act, 1963 :-

- (1) Personal Injuries (Compensation Insurance) Rules, 1972, published in Notification No. S.O. 377 (E) in Gazette of India dated the 25th May, 1972.
- (2) The Personal Injuries (Compensation Insurance) Scheme, 1972, published in Notification No. S.O. 378 (E) in Gazette India dated the 5th May, 1972.
- (3) The personal Injuries (Compensation Insurance) Amendment Scheme, 1972, published in Notification No. S. O. 500 (E) in Gazette, of India dated the 22nd July, 1972.
- (4) The Personal Injuries (Compensation Insurance) Amendment Rules, 1972, published in Notification No. S.O. 501 (E) in Gazette of India dated the 22nd July, 1972.

[Placed in Library. See. No. LT-3477/72]

ANNUAL REPORT OF THE DEVELOPMENT COUNCIL FOR AUTOMOBILES ETC. UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESWAR PRASAD): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Development Council for Automobiles, Automobiles Ancillary Industries, Transport Vehicle Industries, Tractors, Earthmoving Equipment and Internal Combustion Engines for the year 1970-71, under sub-section (4) of section 7 of the Industries (Development and Regu-